

IN THE HIGH COURT OF JHARKHAND AT RANCHI

(Criminal Appellate Jurisdiction)

Criminal Appeal (DB) No. 1179 of 2017

Raju Mahto ... **Appellant**

Versus

The State of Jharkhand ... **Respondent**

With

Criminal Appeal (DB) No. 560 of 2017

Lalu Mahto ... **Appellant**

Versus

The State of Jharkhand ... **Respondent**

(Through V.C)

**CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant(s) : None

For the State : None

Order No. 10/Dated: 20th April, 2021

These matters were listed on 23.03.2021 and the following order was passed by the Court:

“Mr. Rajneesh Vardhan, the learned APP states that Raju Mahto who is the appellant in Cr. Appeal (DB) No. 1179 of 2017 has remained in custody for more than ten years, with remission.

Mr. Kripa Shankar Nanda, the learned counsel appears in this criminal appeal and seeks adjournment for filing short synopsis and list of dates.

Ms. Pragati Prasad, the learned counsel who appears for Lalu Mahto, the appellant in Cr. Appeal (DB) No. 560 of 2017, is also making a similar prayer.

Mr. Praveen Kumar Appu, the learned APP states that Lalu Mahto who is the appellant in Cr. Appeal (DB) No. 560 of 2017 has remained in custody for about six years, with remission – he is on bail.

Post these matters on 20.04.2021 under the heading “Final Disposal”.

Before the next date of hearing the learned counsels appearing for the parties shall file short synopsis and list of dates.”

Today no one appears for the parties.

Post these matters under the heading “Orders” on 27.04.2021.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)